

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 118
IB-339/ND/2020

IN THE MATTER OF:

Kunal Singh ... Applicant/Petitioner

Vs

AmerexPvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 04.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant : Mr. Ishwar Mohapatra, Adv.

For the Respondent : Mr. Rajesh, Adv.

ORDER

Mr. Mohapatra, Learned Counsel for the applicant and Mr. Rajesh Learned Counsel for the Corporate Debtor make a joint statement that the parties have amicably settled the matter. Mr. Mohapatra, makes a oral request to allow to withdraw the application and prays that liberty be granted to revive the application, in case of breach of terms of the settlement. The request is granted thereby IB-339/ND/2020 stands withdrawn and disposed of, with the liberty to revive the application, in case of breach of the terms of the settlement.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)

Mukesh- 04.01.2021